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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH
JAIPUR

Date of decision: 17.1.90

O.A.670 of 1989

Shri Kanhayalal Mandia

Applicant

Mr. N.K.Mishra

Counsel for the applicant

VERSUS

Union of India & another

Respondents

~~None~~ None present

CORAM:

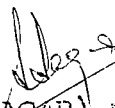
THE HON'BLE SHRI KAUSHAL KUMAR, VICE CHAIRMAN.

THE HON'BLE SHRI S.R. SAGAR, JUDICIAL MEMBER.

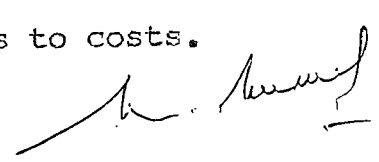
KAUSHAL KUMAR

The learned counsel for the applicant states that in view of the letter No.DDK/Ja i-29(33)/89-L, 6509 dated 13th December, 1989 addressed by the respondents to the applicant (filed as Annexure A-9 to the application), he seeks leave to withdraw the application, the same having become infructuous.

2. The application having become infructuous is dismissed as withdrawn, No order as to costs.


(S.R. SAGAR)
JUDL. MEMBER

17/1/90


(KAUSHAL KUMAR)
VICE CHAIRMAN.